

e.FIR No. 007858/2020  
PS : Sarai Rohilla  
U/s 379/411/34 IPC  
State Vs. Yash s/o Rakesh

(Through Video Conferencing)

29.01.2021

Bail application U/s 437 Cr.P.C on behalf of accused Yash s/o Rakesh

Present: Ld. APP for the State  
Sh. Ajay Saini, LAC Ld Counsel for accused.

Ld. Counsel for accused has submitted that accused is in JC since 20.12.2020 and has been falsely implicated in the present case.

I have heard Ld. Counsel for accused and perused the reply.

On perusal of reply it is revealed that the accused is running in JC since 20.12.2020 U/s 41(1)(d) Cr.PC in DD no.- 7A dated 20.12.2020 of PS DBG Road, and that in the present FIR accused was remanded to judicial custody on 13.01.2021.

Ld. APP for the State has opposed the bail application.

Accused has been running in JC in the present FIR since 13.01.2021. Recovery has already been affected from the accused, and investigation is also almost complete. In such a scenario, I see no compelling reason to deny bail to the accused and keep him confined. Accordingly, accused Yash s/o Rakesh be released on bail on furnishing bail bond for a sum of Rs. 10,000/- with one surety of like amount. Accused Yash s/o Rakesh be released from JC if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.

(Charu Asiwai)  
MM-04/Central:  
Delhi/29.01.2021

